



**The Orissa Legislative Assembly Members' Salary, Allowances and Pension
Act, 1954**

Act 19 of 1954

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Orissa Act No. 19 of 1954

*The Orissa Legislative Assembly Members' ¹[Salary, Allowances and Pension] Act, 1954

[Received the assent of the Governor on the 3rd December 1954, first published in an extraordinary issue of the Orissa Gazette, dated the 13th December 1954.]

AN ACT TO PROVIDE FOR THE SALARY, ALLOWANCES & PENSION OF THE MEMBERS OF THE ORISSA LEGISLATIVE ASSEMBLY.

WHEREAS it is expedient to provide for the Salary, Allowances & Pension of the Members of the Orissa Legislative Assembly :

It is hereby enacted by the Legislature of the State of Orissa in the Fifth Year of the Republic of India, as follows :-

1. Short title and Commencement:- (1) This Act may be called the Orissa Legislative Assembly Members ¹[Salary, Allowances & Pension] Act, 1954.

(2) It shall come into force at once.

2. Definitions:- In this Act unless the context otherwise requires "

(a) "Assembly" means the Orissa Legislative Assembly;

²[(a-1)"Chief Whip" and "Deputy Chief Whip" shall respectively mean those Members of the Assembly who are for the time being the Government Chief Whip and the Government Deputy Chief Whip;]

(b) "Committee" means a Select Committee or other Committee of the Assembly and includes any Committee appointed by Government for a purpose connected with the business of the Assembly and declared by Government to be a Committee of the Assembly;

³[(b-1) "Leader of the Opposition" means that Member of the Assembly

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1. Substituted vide Orissa Act 3 of 1977

2. Inserted vide Orissa Act 10 of 1969

2. Substituted vide Orissa Act 7 of 1992

who is for the time being, the Leader in the Assembly of the Party in Opposition to the Government having the greatest numerical strength not being less than one-tenth of the total membership of the Assembly and recognised as such by the Speaker.

Explanation-When there are two or more Parties in Opposition to the Government in the Assembly having the same numerical strength, the Speaker shall, having regard to the status of the parties, recognise any one of the Leaders of such parties as the Leader of the Opposition for the purpose of this Act and such recognition shall be final and conclusive.]

(c) "*Member*" means a Member of the Assembly, who has taken his seat therein, other than the Speaker or Deputy Speaker of the Assembly or a Minister or a Parliamentary Secretary of the Government of Orissa; and

(d) "*Place of residence*" means the place where a Member ordinarily resides within the State.

3. Salary:- There shall be paid and delivered a salary;

- (a) at the rate of ¹[thirty five thousand rupees] to every Member, other than the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip;
- (b) at the rate of ¹[forty thousand rupees] to the Leader of the Opposition and the Chief Whip and
- (c) of ¹[thirty six thousand rupees] to the Deputy Chief whip;

Provided that a Member may, if he so desires, forgo either in full or in part, his salary for any period not less than three consecutive months at a time during the tenure of his office, communicating the intention forthwith so to do the Secretary of the Assembly.

4. Allowances:- There shall be paid to every member the following allowances, except the allowances mentioned in ²[clauses (a), (d), (e), ³[(f) and (g)] in case of the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip, at the rates specified against each :-

³[(a) Constituency Allowance and Secretarial Allowance at the rate of ¹[twenty thousand rupees] per mensem for all members not otherwise provide for by or under the provisions of this Act.]

⁴[(b) Daily allowance of "

- (i) ¹[one thousand and five hundred rupees] a day for each day of actual residence at the place where the Assembly or a Committee meets or at a place to make an oath or affirmation as required by Article 188 of the Constitution of India; and
- (ii) ¹[two thousand rupees] a day for going out-side the State to

1. Substituted vide O.A. No. 14 of 2017, O.G.E. No. 1681 dated 18.10.2017.

2. Substituted vide O.A. No. 4 of 2003, O.G.E. No. 163 dated 1.2.2003.

3. Substituted vide O.A. No. 4 of 2011, O.G.E. No. 1120 dated 12.05.2011

4. Substituted vide O.A. No. 12 of 1998, O.G.E. No. dated 08.10.1998

attend Conferences and Meetings and on Study Tours.

(c) Travelling Allowance for the journey each way between the member's place of residence and the place of meeting of the Assembly, or a Committee, or between such place of residence and the place where the Member makes an oath or affirmation as aforesaid;

- (i) in case of a journey by railway double the fare of the Air-conditioned, two tier and in case of journey by steamer double the second class fare; and
- (ii) in case of journey by road ²[one rupee and fifty paise] per each kilometer travelled:

¹[Provided that if a Member performs the journey in his own car or hired car, he shall draw road mileage at the rate of fifteen rupees per kilometer if the journey is made inside the State and twenty rupees per kilometer, if journey is made outside the State.]

(d) Conveyance Allowance at the rate of ¹[fifteen thousand rupees] a month.

³[(e) Books, journals and periodicals allowance at the rate of ¹[two thousand rupees] per month.

(f) Electricity consumption allowance at the rate of ¹[five thousand rupees] per month.]

⁴[4A. ⁵Fixed allowance for travel not connected with duty:- There shall be paid to each Member, other than the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip, a sum of ²[rupees four thousand] per mensem to defray the cost of travelling which is not connected with the business of the Assembly or a Committee thereof or a Committee or Body constituted by the State or Central Government by a Resolution or an order.]

⁶[4AA. Advance for purchase of a Jeep, Motor Cycle, Scooter or a like vehicle:- (1) A Member shall be entitled to an advance not exceeding ⁷[one lakh rupees] for purchase of a jeep, motor cycle, scooter or a like vehicle to be recovered with interest within a period not exceeding five years from the date of its sanction or before the expiry of his office as a Member of the Assembly during the term of which the advance is sanctioned, whichever is shorter.

(2) The terms and conditions governing the sanction of the advance under Sub-section (1) including the rate of interest to be charged and the manner of sanction and recovery thereof, shall be such as may be prescribed by rules made by the State Government in that behalf.]

1. Substituted vide O.A. No. 14 of 2017, O.G.E. No. 1681 dated 18.10.2017.
2. Substituted vide O.A. No. 4 of 2003, O.G.E. No. 163 dated 1.2.2003.
3. Inserted vide O.A. No. 4 of 2003, O.G.E. No. 163 dated 1.2.2003.
4. Inserted vide O.A. No. 20 of 1976.
5. Substituted vide O.A. No. 14 of 1979.
6. Substituted vide O.A. No. 11 of 1986.
- 7.. Substituted vide O.A. No. 12 of 1998, O.G.E. No. dated 08.10.1998

¹[4B. Pension:- ⁵[(1). With effect from the commencement of the-Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, ²[2017], there shall be paid a pension of ²[thirty thousand rupees] per mensem to every person who has held office for a period of ⁴[one years], whether continuous or not, as a Member of the Assembly :

Provided that where any person has held office for a period exceeding five years, there shall be paid to him an additional pension of ²[two thousand rupees] per mensem for every year in excess of five years so, however, that, in no case the total amount of the additional pension together with the pension, to be so paid, shall exceed ²[seventy thousand rupees] per mensem] ;

Provided further that where any person has held office as a Member of Assembly twice for its duration as provided in clause (1) of article 172 of the Constitution, whether consecutively or not, and who is not entitled to any pension under the foregoing provisions of this Sub-section, he shall, with effect from the commencement of the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, ²[2017] be entitled to a pension of ²[thirty thousand rupees] per mensem;

Explanation - (i) The period for which a person has held office as a Member of the Assembly shall mean "

- (a) where such person is elected in General Election held for the purpose of constituting a new Assembly, the period beginning with the date of publication of the notification of the Election Commission under Section 73 of the Representation of the People Act, 1951; or
- (b) where such person is elected in a bye-election to the Assembly, the period beginning with the date of his election referred to in Section 67-A of the said Act; and ending with, in each case, the date on which his seat becomes vacant.

(ii) in computing the aforesaid period, the period preceding the 26th day of January, 1950 for which a person has held such office, shall not be taken into account;

³[(iii) where such person has held office for a part of the year exceeding six months, it shall be treated as one year for the purpose of calculation of pension.]

(2) Where any person entitled to pension under Sub-section (1) "

- (i) is appointed to the office of the Governor of any State or the Administrator of any Union Territory; or
- (ii) becomes a Member of the Council of States or the House of the People or of any Legislative Assembly; or

1. *Inserted vide O.A. No. 3 of 1977.*

2. *Substituted vide O.A. No. 14 of 2017, O.G.E. No. 1681 dated 18.10.2017.*

3. *Inserted vide O.A. No. 7 of 2007, O.G.E. No. 1484 dated 23.8.2007.*

4. *Substituted vide O.A. No. 12 of 1999.*

(iii) is employed on a salary under the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government or under any local authority or becomes otherwise entitled to any remuneration from such Government, Corporation or local authority;

such persons shall not be entitled to any pension under Sub-section (1) for the period during which he continues to hold such office or as such member or is so employed, or continues to be entitled to such remuneration :

Provided that where the salary payable to such person for holding such office or being such member or so employed, or where that remuneration referred to in clause (iii) payable to such person, is in either case, less than the pension payable to him under Sub-section (1), such person shall be entitled only to receive the balance as pension under that Sub-section.

(3) Where any person entitled to pension under Sub-section (1) is entitled to any other pension, such person shall be entitled to receive the pension under Sub-section (1) in addition to such other pension; and

(4) In computing the number of years for the purpose of Sub-section (1), the period during which a person has served as Minister or Speaker or Deputy Speaker as defined in the Orissa Ministers, Salaries and Allowances Act, 1952 or the Orissa Legislative Assembly Speaker's Salary and Allowances Act, 1960 or the Orissa Deputy Speaker's Salary and Allowances Act, 1959 respectively by virtue of his membership in the Assembly shall also be taken into account.]

(5)(a) In the event of the death of member who was eligible for pension or already in receipt of pension under Sub-section (1), his/her spouse shall be entitled to receive as family pension a sum equivalent to such pension till his/her death or remarriage whichever is earlier.

(b) In the event of the death of member while continuing in office as such, whose spouse is not entitled to receive family pension under clause (a) his/her spouse shall be entitled to receive as family pension till his/her death or remarriage, whichever is earlier, a sum equivalent to an amount which the member would have received had he held office for a period of one year as member :

Provided that the conditions laid down in Sub-sections (2) and (3) shall mutatis mutandis apply to holders of family pension.

5. Amenities:- (1) A member shall be entitled to such medical facilities for himself and for members of his family and to such housing, telephone and postal facilities as may be prescribed by rules under Section 7 :

Provided that a member who is Leader of the Opposition shall, so long he continues to be such leader and for a period of fifteen days immediately thereafter, be entitled without payment of rent to the use of residence.

Explanation - For the purpose of this provision 'residence' includes the

staff quarters and other buildings appurtenant thereto.

(2) The Chief Whip and the Deputy Chief Whip shall, throughout the period they continue in office as such and for a period of fifteen days thereafter, each be entitled without payment of rent, to the use of a furnished residence or in lieu thereof to a house rent allowance of one hundred rupees per month and no charge shall fall on them personally in respect of the maintenance of such furnished residence provided to them.

Explanation - For the purpose of this Sub-section 'residence' includes the staff quarters and other buildings appurtenant thereto and 'maintenance' in relation to a residence shall mean only the payment of Municipal tax and the installation of electricity and water taps.

6. Accommodation in inspection Bungalows etc.:- Notwithstanding anything contained in any other law, rules or orders for the time being in force and subject to rules to be made by the State Government; member shall be entitled to free accommodation in Inspection Bungalows, Dak Bungalows, Circuit Houses or Rest Houses maintained by the State Government or Local Authority within the State.

7. Power to make rules:- (1) The State Government may make rules for carrying out the purpose of this Act.

(2) In particular and without prejudice to the generality of the foregoing powers such rule may provide "

- (a) for determining the period during which daily allowances and travelling allowances are to be drawn;
- (b) for deductions from such allowances and the salary fixed under Section 3 under such circumstances as they consider fit;
- (c) for medical, housing, telephone and postal facilities;
- (d) for determining the staff and the privileges of the Leader of the, Opposition, the Chief Whip; and the Deputy Chief Whip; and
- (e) for regulating the payment of pension.

(3) All rules made under this Act shall be laid as soon as possible after they are made before the Orissa Legislative Assembly for a total period of fourteen days which may be comprised in one Session or in two or more Sessions and shall be subject to such modifications as the Assembly may make during the said period.

8. Continuance of the existing rules:- Notwithstanding anything contained in this Act but subject to the provisions of Section 4 thereof, the rules made under the provisions of Section 5 of the Orissa Legislative Assembly Member's Salaries and Allowances Act, 1938, shall continue in force until such rules are made in this behalf under this Act.

9. Interpretation:- Except as otherwise provided, if any question arises as to the interpretation of this Act or of the rules made there under or rules

referred to in Section 8, the matter shall be referred to the State Government and their decision shall be final.

10. Repeal:- The Orissa Legislative Assembly Member Salaries and Allowances Act, 1938 is hereby repealed.

ORISSA ACT 7 OF 1992

***THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY,
ALLOWANCES AND PENSION (AMENDMENT) ACT, 1991**

[Received the assent of the Governor on the 23rd January, 1992 first published in an extraordinary issue of the Orissa Gazette, dated the 30th January 1992]

AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE ASSEMBLY
MEMBERS' SALARY, ALLOWANCES AND PENSION ACT, 1954.

BIt enacted by the Legislature of the State of Orissa in the Forty-second Year of the Republic of India as follows:—

Short title 1. This Act may be called the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 1991.

Amendment of section 2. 2. In the Orissa Legislative Assembly Members' Salary, Allowances and Pension Act, 1954, in section 2, for clause (b-1), the following clause shall be substituted, namely :—

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‘(b-1) “Leader of the Opposition” means that Member of the Assembly who is, for the time being, the Leader in the Assembly of the party in Opposition to the Government having the greatest numerical strength, not being less than one-tenth of the total membership of the Assembly, and recognised as such by the Speaker.

Explanation—When there are two or more parties in opposition to the Government in the Assembly having the same numerical strength, the Speaker shall, having regard to the status of the parties, recognise any one of the Leaders of such parties as the Leader of the Opposition for the purpose of this Act, and such recognition shall be final and conclusive.’

*For the Bill, see *Orissa Gazette*, Extraordinary, dated the 10th September 1991 (No. 1094)

ORISSA ACT 9 OF 1994

***THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY,
ALLOWANCES AND PENSION (AMENDMENT) ACT, 1994**

[Received the assent of the Governor on the 2nd May 1994, first published in an extraordinary issue of the *Orissa Gazette*, dated the 9th May 1994.]

**AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS'
SALARY, ALLOWANCES AND PENSION ACT, 1954.**

BE it enacted by the Legislature of the State of Orissa in the Forty-fifth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 1994.

**Amendment
of
section 4-B**

2. In the Orissa Legislative Assembly Members, Salary, Allowances and Pension Act, 1954, in section 4-B,—

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(a) for sub-section (1) excluding the Explanation thereto, the following shall be substituted, namely:—

"(1) With effect from the commencement of the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 1994 there shall be paid a pension of seven hundred rupees per mensem to every person who has held office for a period of four years, whether continuous or not, as a member of the Assembly:

Provided that where any person has held office for a period exceeding five years, there shall be paid to him an additional pension of one hundred rupees per mensem for every year in excess of five years:

Provided further that where any pension has held office as a member of Assembly twice for its duration as provided in clause (1) of article 172 of the Constitution, whether consecutively or not, and who is not entitled to any pension under the foregoing provisions of this sub-section, he shall, with effect from the commencement of the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 1994, be entitled to a pension of seven hundred rupees per mensem";

(b) in clause (ii) of the Explanation to sub-section (1) in sub-clause (b) for the words "five years," the words "four years" shall be substituted;

(c) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Where any person entitled to pension under sub-section (1) is entitled to any other pension, such person shall be entitled to receive the pension under sub-section (1) in addition to such other pension"; and

(d) in clause (b) of sub-section (5), for the words "five years", the words "four years" shall be substituted.

* For the Bill see *Orissa Gazette*, Extraordinary, dated the 5th April 1994 (No. 396)

ORISSA ACT 16 OF 1995

THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND
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ORISSA ACT 16 OF 1995

***THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION (AMENDMENT) ACT, 1995**

[Received the assent of the President on the 27th August 1995 first published in an extraordinary issue of the *Orissa Gazette*, dated the 28th August 1995]

AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION ACT, 1954.

Being enacted by the Legislature of the State of Orissa in the Forty-sixth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 1995.

(2) It shall come into force on the 1st day of August, 1995.

Amendment of section 3. 2. In the Orissa Legislative Assembly Members' Salary, Allowances and Pension Act, 1954 (hereinafter referred to as the principal Act), in the third proviso to section 3, for the words "four hundred fifty rupees", the words "six hundred and fifty rupees" shall be substituted. Orissa Act 19 of 1954.

Amendment of section 4. 3. In section 4 of the principal Act,—

(i) in clause (b), for the words "seventy-five rupees", the words "one hundred and fifty rupees" shall be substituted ; and

(ii) in clause (d), for the words "three hundred and fifty rupees", the words "seven hundred and fifty rupees" shall be substituted.

Amendment of section 4-A. 4. In the principal Act, for section 4-A, the following section shall be substituted, namely:—

"4-A. There shall be paid to each Member a sum of rupees two thousand per mensem to defray the cost of travelling which is not connected with the business of the Assembly or a Committee thereof or a Committee or Body constituted by the State or Central Government by a Resolution or an order."

Amendment of section 4-AA. 5. In the principal Act, in section 4-AA, for the words "eighteen thousand rupees", the words "thirty-five thousand rupees" shall be substituted.

*For the Bill, see *Orissa Gazette*, Extraordinary, dated the 29th July 1995 (No. 882)

ORISSA ACT 5 OF 1997

***THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION (AMENDMENT) ACT, 1997**

[Received the assent of the Governor on the 20th May 1997, first published in an extraordinary issue of the Orissa Gazette, dated the 26th May 1997]

AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION ACT, 1954

BE it enacted by the Legislature of the State of Orissa in the Forty-eighth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Orissa Legislative Assembly Member's Salary, Allowances and Pension (Amendment) Act, 1997.

Amendment of Section 4. 2. In section 4 of the Orissa Legislative Assembly Members' Salary, Allowances and Pension Act, 1954, in clause (c),—

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(i) in sub-clause (i), for the words "highest class available immediately below the Air-conditioned class", the words "Air-conditioned, Two Tier" shall be substituted; and

(ii) in sub-clause (ii), for the words "forty paise", the words "fifty paise" shall be substituted.

•For the Bill see *Orissa Gazette*, Extraordinary, dated the 5th April 1997 (No. 430).

ORISSA ACT 12 OF 1998

THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES
AND PENSION (AMENDMENT) ACT, 1998

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* THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION (AMENDMENT) ACT, 1998

[Received the assent of the Governor on the 28th September 1998, first published in an extraordinary issue of the Orissa Gazette, dated the 8th October 1998]

AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION ACT, 1998

BE it enacted by the Legislature of the State of Orissa in the Forty-ninth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 1998.

(2) It shall come into force on the 1st day of August, 1998.

Amendment of section 3. 2. In the Orissa Legislative Assembly Members' Salary, Allowances and Pension Act, 1954 (hereinafter referred to as the principal Act),—

Orissa Act 19 of 1954.

(i) for section 3 excluding the provisos thereto, the following section shall be substituted, namely:—

“3. There shall be paid and delivered a salary—

(a) at the rate of two thousand and five hundred rupees to every member, other than the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip;

(b) at the rate of five thousand rupees to the Leader of the Opposition and the Chief Whip; and

(c) of four thousand rupees to the Deputy Chief Whip, net a month;” and

(ii) the second and third provisos to section 3 shall be omitted.

Amendment of section 4. 3. In the principal Act, in section 4,—

(i) for the opening portion, the following shall be substituted, namely:—

“There shall be paid to every member the following allowances, except the allowances mentioned in clauses (a) and (d) in case of the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip, at the rates specified against each:—”

(ii) in clause (a), for the words “nine hundred rupees”, the words “two thousand rupees” shall be substituted;

(iii) for clause (b), the following clause shall be substituted, namely:—

“(b) Daily allowance of—

(i) three hundred rupees a day for each day of actual residence at the place where the Assembly or a Committee meets or at a place to make an oath or affirmation as required by Article 188 of the Constitution of India; and

(ii) four hundred rupees a day for going outside the State to attend Conferences and Meetings and on Study Tours.”;

(iv) in sub-clause (ii) of clause (c), for the words “fifty paise”, the words “one rupee” shall be substituted;

(v) in the proviso to sub-clause (ii) of clause (c), for the words “at the same rate as admissible to a Government servant of the first grade on tour”, the words “at the rate of three rupees and fifty paise per kilometre” shall be substituted; and

(vi) in clause (d), for the words “seven hundred and fifty rupees”, the words “one thousand and five hundred rupees”, shall be substituted.

Amendment of section 4-A. 4. In the principal Act, in section 4-A, for the words "a sum of rupees two thousand", the commas and words "other than the Leader of the Opposition, the Chief Whip and the Deputy Chief Whip, a sum of rupees three thousand" shall be substituted.

Amendment of section 4-AA. 5. In the principal Act, in section 4-AA, for the words "thirty-five thousand rupees", the words "rupees one lakh" shall be substituted.

Amendment of section 4-B. 6. In the principal Act, in Section 4-B,—

(i) for sub-section (1) excluding the second proviso and the Explanation thereto, the following shall be substituted, namely:—

"(1) With effect from the commencement of the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 1998, there shall be paid a pension of two thousand rupees per mensem to every person who has held office for a period of two years, whether continuous or not, as a member of the Assembly:

Provided that where any person has held office for a period exceeding five years, there shall be paid to him an additional pension of two hundred rupees per mensem for every year in excess of five years:";

(ii) in the Explanation to sub-section (1), for clause (ii), the following clause shall be substituted, namely:—

"(ii) In computing the aforesaid period, the period preceding the 26th day of January, 1950 for which a person has held such office, shall not be taken into account."; and

(iii) in clause (b) of sub-section (5) for the words "four years", the words "two years" shall be substituted.

ORISSA ACT 12 OF 1999

***THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION (AMENDMENT) ACT, 1999**

[Received the assent of the Governor on the 4th October 1999 first published in an extraordinary issue of the *Orissa Gazette*, dated the 8th October, 1999]

AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION ACT, 1954.

Be it enacted by the Legislature of the State of Orissa in the Fiftieth Year of the Republic of India as follows: —

Short title. 1. This Act may be called the Orissa Legislative Assembly Members, Salary, Allowances and Pension (Amendment) Act, 1999.

Amendment of section 4-B. 2. In section 4-B of the Orissa Legislative Assembly Members' Salary, Allowances and Pension Act, 1954,—

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- (i) in sub-section (1), for the words "two years", the words "one year" shall be substituted;
- (ii) in second proviso to sub-section (1), for the figure "1994" and the words "seven hundred rupees" the figure and words "1998" and "two thousand rupees" shall respectively be substituted, and
- (iii) in clause (b) of sub-section (5), for the words "two years" the words "one year" shall be substituted.

* For the Bill see *Orissa Gazette*, Extraordinary, dated the (No.)

ORISSA ACT 4 OF 2003

**THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES
AND PENSION (AMENDMENT) ACT, 2002**

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* **THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARY,
ALLOWANCES AND PENSION (AMENDMENT) ACT, 2002**

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**AN ACT FURTHER TO AMEND THE ORISSA LEGISLATIVE ASSEMBLY
MEMBERS' SALARY, ALLOWANCES AND PENSION ACT, 1954.**

BE it enacted by the Legislature of the State of Orissa in the Fifty-third Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Orissa Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 2002.

Amendment
of section 3.

2. In section 3 of the Orissa Legislative Assembly Members' Salary, Allowances and Pension Act, 1954 (hereinafter referred to as the principal Act).—

Orissa Act
19 of 1954.

(i) in clause (a), for the words "two thousand and five hundred rupees", the words "five thousand rupees" shall be substituted ;

(ii) in clause (b), for the words "five thousand rupees", the words "six thousand rupees" shall be substituted ; and

(iii) in clause (c), for the words "four thousand rupees", the words "five thousand rupees" shall be substituted.

Amendment
of section 4.

3. In section 4 of the principal Act, —

(i) in the opening portion, for the words, brackets and letters "clauses (a) and (d)", the words, brackets and letters "clauses (a), (d), (e) and (f)" shall be substituted ;

(ii) in clause (a), for the words "two thousand rupees", the words "three thousand rupees" shall be substituted ;

(iii) in clause (c),—

(a) in sub-clause (ii), for the words "one rupee", the words "one rupee and fifty paise" shall be substituted ; and

(b) in the proviso to sub-clause (ii), for the words "three rupees and fifty paise", the words "four rupees and fifty paise" shall be substituted ;

(iv) in clause (d), for the words "one thousand and five hundred rupees", the words "two thousand rupees" shall be substituted ; and

(v) after clause (d), the following clauses shall be inserted, namely :—

(e) Books, journals and periodicals allowance at the rate of two hundred rupees per month.

(f) Electricity consumption allowance at the rate of five hundred rupees per month.".

Amendment of
section 4-A.

4. In section 4-A of the principal Act, for the words "rupees three thousand", the words "rupees four thousand" shall be substituted.

Amendment of
section 4-B.

5. In section 4-B of the principal Act, in sub-section (1),—

(i) for the figure "1998" and the words "two thousand rupees" occurring in the opening portion, the figure "2002" and the words "three thousand rupees" shall respectively be substituted ;

(ii) in the first proviso, for the words "two hundred rupees per mensem for every year in excess of five years", the words "four hundred rupees per mensem for every year in excess of five years so, however, that, in no case, the total amount of the additional pension together with the pension, to be so paid, shall exceed ten thousand rupees per mensem" shall be substituted ; and

(iii) in the second proviso, for the figure "1998" and the words "two thousand rupees", the figure "2002" and words "three thousand rupees" shall respectively be substituted.